CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 131/MP/2022

Subject: Petition under Section 79(1)(b) and (f) of the Electricity Act,

2003 seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water

disposal cost and additional working capital costs.

Petitioner : Jhajjar Power Limited

Respondents: UHBVNL & 4 ors.

Date of Hearing: 11.4.2023

Coram : Shri Jishnu Barua, Chairperson

Shri I.S Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Vishrov Mukherjee, Advocate, JPL

Shri Janmali Manikala, Advocate, JPL Shri Damodar Solanki, Advocate, JPL

Shri. Yashaswi Kant. JPL

Ms. Poorva Saigal, Advocate, UHBVN & DHBVN Shri Shubham Arya, Advocate, UHBVN & DHBVN Shri Ravi Nair, Advocate, UHBVN & DHBVN Ms. Reeha Singh, Advocate, UHBVN & DHBVN

Shri Nitish Gupta, Advocate, TPDDL

Ms. Parichita Chowdhury, Advocate, TPDDL

Shri Venkatesh, Advocate, TPTCL Shri Jatin Ghuliani, Advocate, TPTCL

Shri Mohit Mansharamani, Advocate, TPTCL

Record of Proceedings

At the outset, the learned counsel for the Respondents UHBVN & DHBVN, prayed for a short adjournment, in the matter, on the ground that the arguing counsel was appearing in a part matter before the Appellate Tribunal for Electricity.

2. The learned counsel for the Petitioner did not object to the request of the Respondents. He however prayed that since pleadings are complete in the matter, the petition may be listed for final hearing, on a short date, preferably on top of the list.

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3. At the request of the parties, the Commission adjourned the hearing of the matter. The Petition shall be listed for hearing on **25.4.2023** (on top of the list). No adjournment shall be granted for any reason.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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